

look after the security aspect of the railway and the dual responsibility has not been a satisfactory arrangement as the question of jurisdiction being one of the many constraints; and

(b) if so, what steps are being taken by Government in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The GRP tackle law and order problems in the railway premises and also provide protection to the travelling public and their belongings. GRP also registers and investigates cases of loss of railway property not covered under Railway Property Unlawful Possession Act. RPF has been constituted for better protection of Railway property and the booked property entrusted to the Railway or transportation. The area of responsibility of both the Forces is absolutely clear and as such there is no question of dual responsibility at any stage.

(b) Does not arise.

Kolhapur Area under Central Railway

5140. SHRI V.N. GADGIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have received any representation that Kolhapur area should be brought within the jurisdiction of Central Railway; and

(b) if so, the action proposed thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Yes. Many representations have also been received to maintain the *status quo*. The matter has been examined but it has not been found feasible to disturb the existing arrangement for the present.

The need, if any, for reorganisation of the Railways is being examined by the Railway Reforms Committee.

कन्चौसी स्टेशन पर उपरी पुल

5141. श्री राम सिंह शाक्य : क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उत्तरी रेलवे के कन्चौसी स्टेशन पर एक ऊपरी पुल के निर्माण की स्वीकृति दी गई थी ;

(ख) यदि हां, तो किस तारीख को और अब तक उस का निर्माण न किए जाने के क्या कारण हैं; और

(ग) इस का निर्माण कब तक किये जाने की संभावना है ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) और (ख). कन्चौसी स्टेशन पर एक ऊपरी पुल के निर्माण के लिये कोई स्वीकृति नहीं दी गयी है। कम यात्री यातायात को देखते हुए यात्रियों के एक प्लेटफार्म से दूसरे प्लेटफार्म पर जाने के लिए एक ऊपरी पैदल पुल की व्यवस्था करने का औचित्य नहीं है। वर्तमान नियमों के अनुसार पटरी की एक ओर से दूसरी ओर जाने के लिए अपेक्षित किसी ऊपरी पुल की व्यवस्था केवल राज्य सरकार/स्थानीय प्राधिकारियों की लागत पर ही की जा सकती है

(ग) प्रश्न नहीं उठता।

Manmad-Aurangabad line

5142. SHRI RAM PRASAD AHIRWAR: Will the Minister of RAILWAYS be pleased to state:

(a) the present status of the Manmad-Aurangabad Railway Line Gauge Conversion Project;

(b) what was the amount sanctioned for the said project in 1981-82 and the amount utilised during this year;

(c) the allocations proposed for this project for the year 1982-83; and

(d) what is the original and revised (if any) time schedule of this project?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) The work is in progress.

(b) The allotment of Rs. 1 crore in 1981-82 is expected to be fully utilized in the current year.

(c) Rs. 45 lakhs;

(d) 1985, subject to full availability of resources for this Project.

Formation of a separate cadre of Translators/Hindi Officers in Ministry of External Affairs

5143. SHRI BHEEKHA BHAI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Translators and Hindi Officers of Ministry of External Affairs have not been included in Central Official Language Cadre;

(b) whether Government is considering to prepare a separate cadre for Translators/Hindi Officers of Ministry of External Affairs; and

(c) if so, the broad details and the time by which it is likely to be finalised?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI P.V. NARASIMHA RAO): (a) to (c). Translators and Hindi Officers of the Ministry of External Affairs are not so far members of the Central Official Language Cadre. There is also no proposal before the Government for the creation of a separate cadre for such officers. However, the entire matter is being Considered.

Opening of a New Kendriya Vidyalaya in A.G.C.R. Colony at Delhi

5144. SHRI ERA ANBARASU: Will the Minister of EDUCATION be pleased to state:

(a) whether a new Kendriya Vidyalaya has been recently opened in A.G.C.R. Colony at Delhi;

(b) if so, whether the school is opened with tents which are very weak and may fall down if strong wind blows,

(c) whether the school is without any facilities like proper drinking water, a proper separate toilet with water for boys and girls, sufficient furniture, telephone, electricity, fans, proper flooring;

(d) whether any senior officer visited this school recently; and

(e) if so, the recommendation made by him?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) Yes, Sir.

(b) In the absence of a regular building, the Vidyalaya had to be opened in tents.

(c) Facilities like drinking water separate toilets for boys and girls, and furniture have been provided. The Delhi Electric Supply Undertakings have been approached to sanction electricity connection. The Central Public Works Department is being approached to provide brick flooring.

(d) Yes, Sir.

(e) The officer has recommended that improvement is called for in the following:

(i) Flooring and pathway.

(ii) Quality of tents.

(iii) Sanitary conditions in lavatories.